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CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

OA No. 2603/2001

New Delhi this the 16th day of May, 2002.

Hon'ble Smt.Lakshmi Swaminathan, Vice Chairman (J)
Hon'ble Shri V.K.Majotra, Member (A)

Shri S.Sugunan
Son of Late Sh.P.K.Srinivasan
Dy.Armament Supply Officer Grade II
Naval Headquarters, DGAS/West
Block No.V,R.K.Puram, New Delhi.
Residing at D-503,PV Hostel,
Lodhi Road, New Delhi.

..Applicant

(By Advocate Shri Sasibhusan)

VERSUS

1. Union of India through Defence Secretary, Ministry of Defence, South Block, New Delhi
2. The Secretary, Department of Personnel and Training, North Block, Govt.of India, New Delhi.
3. The Chief of the Naval Staff Naval Headquarters, South Block, New Delhi.

..Respondents

(By Advocate Mrs.Harvinder Oberoi)

O R D E R (ORAL)

(Hon'ble Smt.Lakshmi Swaminahan, Vice Chairman (J))

We have heard Shri S.Shashi Bhushan, learned counsel for the applicant and Mrs.Harvinder Oberoi, learned counsel for the respondents.

2. Mrs.Harvinder Oberoi, learned counsel has raised a preliminary objection that the reliefs prayed for by the applicant are squarely hit by Rule 10 of the Central Administrative Tribunal (Procedure) Rules, 1987 as he has raised plural remedies, namely, promotion, policy matter regarding personnel to head certain Divisions and

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challenged the validity of the Govt. of India rules and instructions to be followed in the cases of promotions where the candidate is facing Departmental enquiry. We find force in the submissions made by learned counsel for the respondents that the prayers made by the applicant in Para 8 (iii) and (iv) are not consequential to one and another and he has sought plural remedies which are not maintainable under the provisions of Rule 10 of the CAT (Procedure) Rules, 1987.

3. Shri S. Shashi Bhushan, learned counsel has fairly submitted at this stage, in the above circumstances he does admit that there are plural remedies in the OA. He seeks permission to withdraw the OA with liberty to proceed in the matter, in accordance with law.

4. In view of the above, OA is disposed of as withdrawn with liberty to the applicant to proceed in the matter in accordance with law, as advised.

V.K. Majotra
(V.K. Majotra)

Member (A)

Lakshmi Swaminathan
(Smt. Lakshmi Swaminathan)
Vice Chairman (J)

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